CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 23.04.2013

OA No. 326/2013

Mr. C.B. Sharma, counsel for applicant.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

<u>Kumawat</u>

CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 326/2013

DATE OF ORDER: 23.04.2013

CORAM

HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

D. K. Sharma S/o Shri Gopal Lal Sharma, aged about 48 years, R/o 119/245, Agrawal Farm, Mansarovar, Jaipur, and presently working as Assistant, Regional Office, Kendriya Vidyalaya Sangathan, 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur.

...Applicant

Shri C.B. Sharma, counsel for applicant.

VERSUS

- 1. Kendriya Vidyalaya Sangathan through its Commissioner, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi 110602.
- 2. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur 302015.
- 3. Ms. Neelam, Assistant Commissioner (Admn.) (Estt.-I), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi 110602.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to allow the applicant to hold the post of Assistant in Regional Office, Jaipur by quashing order dated 18.04.2013 (Annexure A/1) with all consequential benefits, besides praying that the respondents be further directed to act as per guidelines and norms for displacement and not to disturb the applicant from present place of posting.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 22.04.2013 (Annexure A/6) before the official respondents, which is still pending for consideration. In

Aril Kuma

OA No. 326/2013

view of this fact, I deem it just and proper that the ends of

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justice would be met if the official respondents are directed to

consider and decide the representation dated 22.04.2013

(Annexure A/6) by way of passing a reasoned and speaking

order.

3. Consequently, the official respondents are directed to

consider and decide the representation of the applicant dated

22.04.2013 (Annexure A/6) strictly in accordance with the

provision of law and pass a reasoned and speaking order

expeditiously but in any case not later than a period of one

month from the date of receipt of a copy of this order.

4. The official respondents are further directed not to

implement the impugned transfer order dated 18.04.2013

(Annexure A/1) till the disposal of the representation of the

applicant and further upto ten days from the date of decision

taken on the said representation dated 22.04.2013 (Annexure

A/6).

5. If any prejudicial order against the interest of the applicant

is passed by the official respondents, the applicant will be at

liberty to challenge the same by way of filing the substantive

Original Application in accordance with the provision of law.

6. With these observations and directions, the Original

Application stands disposed of with no order as to costs.

(ANIL KUMAR)

Anil Kuman

ADMINISTRATIVE MEMBER

<u>kumawat</u>